

LOK SABHA

Wednesday, December 8, 1971/Agrahayana 17, 1899
(Saka)

The Lok Sabha met at Ten of the Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

BORDER SECURITY-FORCE (2ND AMFNDMENT
RULES, 1971, NOTIFICATION UNDER
ALL INDIA SERVICES ACT,
1951 ETC)

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE DEPARTMENT OF PERSONNEL
(SHRI RAM NIWAS MIRDHA) I beg to
lay on the Table

- (1) A copy of the Border Security Force (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S O 5087 in Gazette of India dated the 6th November, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968 [Placed in Library See No LT—1236/71]
- (2) A copy of Notification No. G S R 1774 (Hindi and English versions) published in Gazette of India dated the 27th November, 1971 containing corrigendum to Notification No G.S.R. 317 dated the 6th March, 1971, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No LT—1237/71].
- (3) A copy of the Mysore General Service (Registrations and Stamps Branch) (Recruitment) (Amendment) Rules, 1971 published in Notification No. G.S.R. 275 in Mysore Gazette dated the 2nd September,

1971 under clause (5) of article 320 of the Constitution read with Clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum (Hindi and English versions). [Placed in Library. See No. LT—1238/71].

NOTIFICATION UNDER MYSORE FIRE
FORCE ACT, 1964, ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K C PANT) I beg to lay on the Table :

- (1) A copy of Mysore Notification No. S O 1717 published in Mysore Gazette dated the 14th October, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library. See No. LT—1239/71]
- (2) A statement explaining the reasons for not laying the Hindi version of the above Notification simultaneously [Placed in Library. See No. LT—1240/71].

GUJARAT GOVERNMENT NOTIFICATION
UNDER BOMBAY CINEMA ACT IN ITS
APPLICATION TO GUJARAT

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRIMATI NANDINI
SATPATHY) : I beg to lay on the Table :

- (1) A copy each of the following Gujarat Government Notifications under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :

(i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.

(ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

**NOTIFICATION UNDER ARTICLE 359
OF THE CONSTITUTION**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F. H. MOHSIN):** I beg to lay on the
Table—

A copy of Notification No. G.S.R 1843.
published in Gazette of India dated
the 5th December, 1971, under clause
(3) of article 359 of the Constitution.
[Placed in Library. See No. LT—
1243/71].

**NOTIFICATION UNDER PUNJAB MOTOR
VEHICLES TAXATION ACT,
1924 etc.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
SUSHILA ROHATGI):** I beg to lay on the
Table—

(i) A copy of Punjab Government
Notification No. S. O. 50/P.A.
4/24/S. 3/71 published in Punjab
Government Gazette dated the 11th
November, 1971, issued under sub-
section (1) of section 3 of the
Punjab Motor Vehicles Taxation
Act, 1924, read with clause (c) (iv)
of the Proclamation dated the 15th
June, 1971 issued by the President
in relation to the State of Punjab.

(ii) A statement (Hindi and English ver-
sions) explaining the reasons for not
laying the Hindi version of the above
Notification. [Placed in Library. See
No. LT—1244/71].

so'ca hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following message received from the Sec-
retary of Rajya Sabha—

“In accordance with the provision of
rule 127 of the Rules of Procedure and
Conduct of Business in the Rajya Sabha,
I am directed to inform the Lok Sabha
that the Rajya Sabha, at its sitting held
on the 4th December, 1971, agreed
without any amendment to the Visva-
Bharti (Amendment) Bill, 1971, which
was passed by the Lok Sabha at its
sitting held on the 29th November,
1971.”

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

EIGHTH REPORT

**SHRI G. G. SWELL (Autonomous
Districts):** Sir, I beg to present the Eighth
Report of the Committee on Private Mem-
bers' Bills and Resolutions.

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

SECOND AND THIRD REPORTS

SHRI BUTA SINGH (Rupar): Sir, I beg
to present the following Reports of the
Committee on the Welfare of Scheduled
Castes and Scheduled Tribes :